CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-435/2003 in OA-3384/2001

New Delhi this the 28th day of January, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A) Hon'ble Sh. Bharat Bhushan, Member(J)

Sh. J.K. Bagri, S/o late Sh. Dharam Singh, R/o A-121, Vijay Park, Naya Bazar, Najafgarh, New Delhi-43.

10

Petitioner

(through Sh. A.K. Trivedi, Advocate)

Versus

. . . .

- Sh. N. Gopalswamy, Secretary, Ministry of Home Affairs, North Block, New Delhi-1.
- 2. Sh. K.M. Singh, Director General, CISF, Hqs. Central Industrial Security Force, Block No.13, CGI Complex, Lodhi Road, New Delhi-3. Respondents

(through Sh. M.K. Bhardwaj, proxy for Sh. A.K. Bhardwaj, Advocate)

ORDER (ORAL)
Sh. V.K. Majotra, Vice-Chairman(A)

Learned proxy counsel of the respondents has filed copies of orders dated 19.12.2003 the and 23.12.2003. These may be taken on record. former order the punishment of compulsory retirement from service has been changed to reduction to the lower post of Assistant. Ву latter order they have reinstatedd the services of the petitioner by posting him in FH Qrs.

W.

V

2. We have perused again the Tribunal's order dated 04.02.2003. The matter had been carried by the respondents to the High Court by CW-4332/2003 which was dismissed.

that In

3. Now respondents have complied with the directions of this Tribunal by lowering the punihsment imposed on the petitioner as also reinstating him, this CP has become infructuous. Notices to the respondents are discharged. Petitioner shall have liberty, if any, as per law.

(Bharat Bhushan) Member(J) (V.K. Majotra)
Vice-Chairman(A)

UKH ajohi

28.01.04

/vv/